

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 130

IA No. 985/2024

And

C.P.(IB) No.156/Chd/Hry/2023

IN THE MATTER OF:

Leap India Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

RIVIGO Services Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 23.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Rajat Chopra with Mr. Yashpal Chopra,
Advocates.

For the Respondent : Mr. Rishi Sood with Mr. Jaypreet Singh
Advocates.

ORDER

IA No. 985/2024

This is an application filed by the Respondent-Corporate Debtor under Rule 49(2) of NCLT Rules for setting aside the ex parte order dated 18.10.2023 and permitting the Respondent-Corporate Debtor to contest the petition on merits and file reply to the petition. Heard the submissions made by the learned counsel for the Petitioner-Operational Creditor as well as the counsel for the Respondent-Corporate Debtor. For the reasons stated in the application though the matter is posted for arguments. Keeping the principles

April 23, 2024
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of natural justice and fair play in view, the order dated 18.10.2023 is recalled.

Thus, IA No. 985/2024 is allowed and disposed of.

C.P.(IB) No.156/Chd/Hry/2023

In view of the order passed in IA No. 985/2024 the Respondent-Corporate Debtor is permitted to file the reply within weeks' days, subject to payment of Rs. 45,000/- to the Petitioner-Operational Creditor. Last opportunity is granted, if reply is not filled within ten days, the opportunity will be afforded for filing the reply will be closed. List this matter on 22.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)